

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (DB) No. 1205 of 2018

Navin Khalkho Appellant
Versus
The State of Jharkhand Respondent

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Sanjay Kr. Sah, Advocate
For the Respondent : Mr. Anjani Kr. Toppo, A.P.P.

Order No. 06: Dated: 8th September, 2021

I.A. No. 6232 of 2020

Heard the parties.

Through this application, the appellant has renewed his prayer for bail during the pendency of this appeal primarily on the ground that the appellant has remained in custody since 10.09.2014.

The appellant has been convicted for the offence under sections 376 (2), 363 of IPC and section 6 of POCSO Act and the maximum sentence which has been imposed upon the appellant is 10 years R.I.

The appellant has remained in custody as stated above from 10.09.2014 which indicates that he had completed more than half of the sentence imposed upon him.

On consideration of the aforesaid facts, the appellant, named above, is, therefore, directed to be released on bail during the pendency of the appeal on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Special Judge (POCSO), Ranchi, in connection with Doranda P.S. Case No. 540 of 2014 (G.R. No. 5141 of 2014 & Sessions Trial Case No. 24 of 2014).

I.A. No. 6232 of 2020 stands allowed and disposed off.

(Rongon Mukhopadhyay, J.)

(Rajesh Kumar, J.)

MM